

467

BEFORE THE HONBLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 478 of 2023

IN THE MATTER OF:-

Virendra Tyagi

..Applicant

Versus

State of Haryana & Ors.

..Respondents

I N D E X

S. NO.	Document	Page No.
1	Additional Response/Compliance Affidavit on behalf of Respondent No. 1	1-2
2	Annexure R-1/1 Report of Tehsildar & Field Staff of Wazirabad	3-4-5

Place: Gurugram

RESPONDENT NO. 1

Dated: 31.03.2026

THROUGH


AJAY KUMAR, IAS

Deputy Commissioner, Gurugram

Filed By:



Rahul Khurana, Advocate
Counsel for Respondent No. 1
9811894060
rkhuranalegal@gmail.com

BEFORE THE HONBLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 478 of 2023

IN THE MATTER OF:-

Virendra Tyagi

..Applicant

Versus

State of Haryana & Ors.

..Respondents

ADDITIONAL RESPONSE / COMPLIANCE AFFIDAVIT ON
BEHALF OF RESPONDENT NO. 1 (STATE OF HARYANA) THROUGH
AJAY KUMAR, DEPUTY COMMISSIONER, GURUGRAM

MOST RESPECTFULLY SHOWETH:

1. That the present additional response is being filed on behalf of Respondent No. 1 in continuation of the earlier reply and in compliance of order dated 28.10.2025 passed by this Hon'ble Tribunal.

2. That this Hon'ble Tribunal, vide order dated 28.10.2025, was pleased to observe that the reply filed was deficient as "the requisite details regarding encroachments made, area encroached upon, names of encroachers and action taken for removal of encroachments have not been given," and granted time to file an additional response.

3. That in compliance of the aforesaid directions, the matter was got examined and a report containing details of encroachments, including particulars of encroachers, has been obtained and is annexed herewith as Annexure R-1/1.



[Handwritten signature]

4. That as per the said report, the details of encroachments have been identified. It is submitted that the action for removal of encroachments falls within the domain of the concerned authority i.e. Respondent No. 3, and appropriate action in this regard is to be taken by the said respondent in accordance with law.
5. That the answering respondent undertakes to comply with any further directions as may be issued by this Hon'ble Tribunal.

PRAYER

It is respectfully prayed that the present additional response/compliance affidavit may kindly be taken on record.



Place- Gurugram

Date:

RESPONDENTS NO. 1

THROUGH

AJAY KUMAR, IAS

Deputy Commissioner, Gurugram

VERIFICATION

Verified that the contents of the additional response are true and correct to my knowledge and based on information derived from the official record, which I believe to be correct. No part of it is false and nothing material has been kept concealed there from.

ATTESTED

Executive Magistrate
Gurugram

JAYDISH CHAND
31-03-2026

Place- Gurugram

Date:

RESPONDENTS NO. 1

THROUGH

AJAY KUMAR, IAS

Deputy Commissioner, Gurugram

470

ANNEXURE R-1 3.

प्रेषक,

तहसीलदार वजीराबाद।

सेवा में,

उपायुक्त गुरुग्राम।

क्रमांक

SPL-1

दिनांक 30.03.2026

विषय :

HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER. से प्राप्त पत्र के आदेशों की पालना करने बारे।

उपरोक्त विषय पर आपके कार्यालय के पत्र क्रमांक 5738/एस0के0-2 दिनांक 27.03.2026 के सन्दर्भ में।

विषयाधीन मामले में आपके कार्यालय से प्राप्त पत्र के सन्दर्भ में हल्का गिरदावर बादशाहपुर को माननीय न्यायालय नैशनल ग्रीन ट्रिबूनल नई दिल्ली द्वारा दिये गये आदेश की पालना करने के लिए लिखा गया हल्का गिरदावर से प्राप्त रिपोर्ट आपकी सेवा में आगामी एवं आवश्यक कार्यवाही हेतु प्रेषित है।

सलग्न उक्त:-

तहसीलदार,
वजीराबाद।

आज के रोज का आदेश श्रीमान तहसीलदार वजीराबाद से प्राप्त आदेश व आदेश श्रीमान उपायुक्त महोदय हुकूमत के कार्यालय के फाइल नंबर 5738/रसत. के. 2 दिनांक 27/3/2026 की पालना में मान्य न्यायलय मैजिस्ट्रेट शिबू खन्ना दिल्ली का मुकदमा विरुद्ध त्रिणी वनाद स्टैट ऑफ़ दारियाणा छाई Original Application No. 478 of 2023 की पालना व न्यायलय के आदेशों की पालना करने के लिए गांव फतेहपुर तहसील वजीराबाद के मुकदमा/नबजा नम्बर $\frac{6}{26}$ मौजा पर पहुँचा इस कार्यवाही की सूचना पहले ही बजारी बुरखा पर दे रखी थी। मौजा पर दारियाणा भदरी विनाश प्रावधान की तर्क से श्री गौरव भादव JF व सुनील पत्राठी व अन्य व्यक्तियों द्वारा ही उक्त मामले में पहले ही मौजा पर निमानदेशी कार्यवाही करने पहले ही जमा करा दी गई थी मान्य न्यायलय द्वारा पैमाइस में निचली गरीब श्रमिक/नबजा धारकों के नाम स्पष्ट करने बारे निर्दिष्ट किया गया है जो J.C.P.S मशीन द्वारा की गई पैमाइस रिपोर्ट पेज 9 पर E-1 ता E4 पर जो नबजा दर्शाया गया था। मौजे पर मौजूद व्यक्तियों द्वारा बताए गए नबजा धारकों का विवरण निम्न प्रकार है।

क्र.सं.	खसताना	रकबा का गजमे	नबजा धारकों के नाम
E-1	$\frac{6}{26}$	39 का गज	मौजे पर शाह समाज द्वारा भान्देर बना हुआ।
E-2	$\frac{6}{26}$	5 का गज	महंगा नरि समाधि
E-3	$\frac{6}{26}$	275 का गज	सरकार द्वारा बनाया गया पानी रोनिने ना स्त्रात (बन्ध) पर बनी कच्ची झोपड़ियाँ है नबजा धारकों का विवरण निम्न है। 1. कृष्ण कुं बलबी निवेदि


 15/9/26
 110

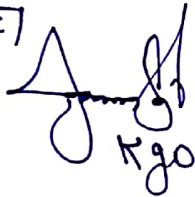
2. कृष्ण सुज सुरेभ नि० देह
3. मधुसुज उदमलदे नि० देह
4. सोनू सुज सुरेभ नि० देह
5. चाँद सुज नारापठा नि० देह
6. अगु सुज तेजा नि० देह
7. चाँद सुज अगु नि० देह

E.A

6
26

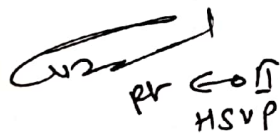
1077वांगण हरभाठा मल्ली विनाम प्राप्तिचल
दारा रोड़-फुटपाथ पुखला बना चर
प्रयोग किया जा रहा है।

उतः मन्नीप न्यापलय के आदेशों की पालना करने रिपोर्ट तत्कालीन
वजरीखाद की सेवा में आगामी आवश्यकताओं को पूरा रिपोर्ट लेखा
में भेजा है।

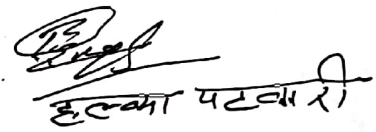


Kgo

हल्का बादशाहपुर
30/3/2026



per Kgo
HSVP



हल्का पटवारी

Ganesh
(Ganesh Yadav)
JE HSVP